



# TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 379]

CHENNAI, WEDNESDAY, SEPTEMBER 16, 2020  
Aavani 31, Saarvari, Thiruvalluvar Aandu-2051

## Part IV—Section 1

### Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 33 of 2020**

***A Bill to amend the Chennai Unified Metropolitan Transport Authority Act, 2010.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Chennai Unified Metropolitan Transport Authority (Amendment) Act, 2020. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 44 of 2010.

2. In section 4 of the Chennai Unified Metropolitan Transport Authority Act, 2010 (hereinafter referred to as the principal Act),— Amendment of section 4.

(1) in sub-section (1), for clauses (a), (b) and (c), the following clauses shall be substituted, namely:—

“(a) the Chief Minister, who shall be the Chairman, ex-officio;

(b) Minister in-charge of Housing and Urban Development, who shall be the Vice-Chairman, ex-officio;

(c) Minister in-charge of Transport, ex-officio;

(cc) Chief Secretary to the Government, ex-officio;

(ccc) Vice-Chairman of the Chennai Metropolitan Development Authority, ex-officio;”;

(2) in sub-section (3), for the expression “one of the two Vice-Chairmen, senior by rank,”, the expression “the Vice-Chairman” shall be substituted.

3. In Section 22 of the principal Act, for the expression “Vice-Chairmen”, the expression “Vice-Chairman” shall be substituted. Amendment of section 22.

**STATEMENT OF OBJECTS AND REASONS.**

As per sub-section (1) of section 4 of the Chennai Unified Metropolitan Transport Authority Act, 2010 (Tamil Nadu Act 44 of 2010), the Minister in-charge of Transport, shall be the Chairman, *ex-officio* and the Chief Secretary to Government and the Vice-Chairman of the Chennai Metropolitan Development Authority shall be the Vice-Chairmen, *ex-officio* of the Chennai Unified Metropolitan Transport Authority. The Government have decided to make the said Authority more vibrant with the highest level of participation among all sectors under a single umbrella and have accordingly decided to reconstitute the said Authority to have the Chief Minister as the Chairman, *ex-officio*, the Minister in-charge of Housing and Urban Development as the Vice-Chairman, *ex-officio*, and Minister in-charge of Transport, the Chief Secretary to Government and Vice-Chairman of the Chennai Metropolitan Development Authority as Members, *ex-officio*. To give effect to the said decision, the Government have decided to amend the said Tamil Nadu Act 44 of 2010 suitably.

2. The Bill seeks to give effect to the above decision.

**O. PANNEERSELVAM,**  
*Deputy Chief Minister.*

Chennai-600 009,  
16th September 2020.

K. SRINIVASAN,  
*Secretary.*